

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-21/2008(Pt.)/ 11337 1A

From :- Smti Jayashree Bora,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, The Joint Registrar,
Gauhati High Court,
Itanagar Permanent Bench,
Yupia.

Dated Guwahati ²⁷ November, 2024.

Sub:- **Earned leave.**

Ref:- No. HC(IB)-VIG/01/2024/768-71 Dated the 20.11.2024.

Sir,

With reference to the above, I am directed to inform you that Shri Hirendra Kashyap, District & Sessions Judge, Papum Pare District, Yupia, Arunachal Pradesh has been granted **earned leave of 2 (two days) w.e.f. 26.11.2024 to 27.11.2024, along with station leave permission from the evening of 22.11.2024 till the morning of 28.11.2024** (prefixing 23.11.2024 to 25.11.2024) subject to submission of his leave application in the prescribed format as well as a copy of the Leave Admissibility Report in the Itanagar Permanent Bench. He is to hand over charge to the Chief Judicial Magistrate cum Civil Judge (Senior Division), Papum Pare District.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-21/2008(Pt.)/11338 - 11339/A, dated 27.11.2024

Copy to:

1. Shri Hirendra Kashyap, District & Sessions Judge, Papum Pare District, Yupia, Arunachal Pradesh.
2. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

[Signature]